

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 980/95

New Delhi this the 6th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri J.V.R. Setty,
s/o Sh. Y.V. Setty,
Assistant Director, Library Inf. Bureau,
Central Water Commission,
Seva Bhawan, R.K.Puram, New Delhi
r/o 510/Sector-IV, R.K. Puram, New Delhi.

(By Advocate Shri K.L. Bhandula) ... Applicant

V.S.

Union of India through

1. Secretary to the Govt. of India,
Ministry of Water Resources,
Shram Shakti Bhawan,
New Delhi-1
2. The Chairman,
Central Water Commission,
Seva Bhawan, R.K. Puram, New Delhi-66

(By Advocate Sh. Madhav Panikar) ... Respondents

O R D E R (oral)

Shri Bhandula, learned counsel for the applicant submits that in view of the certain facts which had been brought on record in this OA by way of an additional affidavit filed by the respondents dated 22.11.1996, he seeks permission to withdraw this OA. He submits that it would be necessary for him to impugn the penalty order passed in the disciplinary enquiry dated 6.5.78 on the basis of which his promotion was cancelled to the post of Junior Engineer w.e.f. 9.5.78.

Permission to withdraw the OA is granted, with liberty to the applicant to file afresh, if so advised, in accordance with law.

In the above circumstances, OA is dismissed as withdrawn.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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